

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.249/MP/2023

- Subject : Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2 hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.
- Petitioner : National Load Despatch Centre (NLDC)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Date of Hearing : **12.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Gajendra Sinh, NLDC
Shri Subhendu Mukherjee, NLDC
Shri Debajyoti Majumder, NLDC
Shri Ashok Rajan, NLDC
Shri Aman Anand, Advocate, JSW Renew
Shri Aman Dixit, Advocate, JSW Renew
Ms. Natasha Debroy, Advocate, JSW Renew
Shri Rakesh Rathore, JSW Renew
Ms. Anusha Nagarajan, Advocate, SECI
Ms. Aakanksha Bhola, Advocate, SECI
Shri Mudit Jain, SECI

Record of Proceedings

At the outset, the representative of the Petitioner and the learned counsel for the Respondents, SECI and JSW Renew Energy Five Limited, submitted that a consensus has been reached among the parties on the various aspects/issues in relation to the Petitioner's proposal to implement the grid ancillary portion of Battery Energy Storage System (BESS) vis-à-vis the conditions of RfS documents. The representative of the Petitioner, accordingly, sought liberty to place on record such consensus/settlement by way of an affidavit in the matter.

2. Considering the above, the Commission permitted the Petitioner to file an additional affidavit to place on record the consensus/settlement arrived at among the parties, as indicated above, within a week.
3. The Petition will be listed for hearing on **21.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**